

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO.305 OF 2014

Date Of Decision:- 26.11.2018.

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A).
HON'BLE SHRI. R. N. SINGH, MEMBER (J).**

Ahtesham Khan

Age 36 years,
Working as Cashier Cum ATVM Incharge
Kurla, Mumbai
Designation Head Booking Clerk
Residing at Flat No.7/7, 1st Floor,
Railway Colony Byculla,
Mumbai 400008.

....*Applicant*

(Applicant by Advocate Shri. Vicky Nagrani)

Versus

1. Union of India,
Through the General Manager
Central Railway,
Head Quarters Office,
CST, Mumbai 400001.

2. Divisional Railway Manager (P)

Central Railway,
Mumbai Division,
CST Mumbai 400001.*Respondents*
(Respondents by Advocate Shri. V.S. Masurkar)

ORDER (ORAL)

PER:- HON'BLE SHRI. R.N. SINGH, MEMBER (J)

Present:

Shri. Vicky Nagrani, learned counsel for applicant.

Shri. V.S. Masurkar, learned counsel for respondents.

2. Heard both the learned counsels for the parties at

length. After arguing for some time the learned counsel for applicant seeks permission to withdraw this OA to take appropriate legal remedies. The permission is granted.

3. The OA stands disposed of as withdrawn with liberty as above. No order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

srp